

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, CENTRAL
ZONAL BENCH, BHOPAL (M.P.)**

IN THE MATTER OF :
NAVENDU MISHRA

ORIGINAL APPLICATION NO **154/2023**
I.A. No. 120/2023
- APPLICANT

//VERSUS//

MUNCIPAL COUNCIL OF SEONI (M.P.) & Others -

NON APPLICANTS

APPLICATION FOR STAY

MOST RESPECTFULLY SHOWETH:

1. That the applicants have preferred the original application u/s 14 and 15 of the National Green Tribunal Act, 2010 for the protection of the Dalsagar Lake and its rich biodiversity.
2. That from the averments of the original application it is clear that the Dalsagar Lake is biologically diversified area and is the habitat of different types of birds, reptiles and aqua creatures including some rare and migratory birds also.
3. That as per the averments of the original application it is also clear that construction of foot over bridge is in full swing using heavy machineries causing damage to ecosensitive area of wetland of Dalsagar lake .
4. That further photographs annexed with the original application demonstrate that the destruction activities have already started in the Wetland of Dalsagar Lake.
5. That this interlocutory application may kindly be consider as the part of the original application.

PRAYER

It is, therefore, most humbly and respectfully prayed that the Hon'ble Tribunal may kindly allow the present application and may kindly pass the appropriate orders for stay of any kind of construction activity in Wetland of Dalasagar Lake till the final disposal of original application in the interest of Justice.

Date :

Place : Bhopal



Submitted By,

Counsel for Applicants
Navendu Mishra

GIRJA KUND, SUBHASH WARD

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NOTARIAL STAMP
Rs 50/-
12 OCT 2023

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NAVENDU MISHRA

ORIGINAL APPLICATION NO.

- APPLICANT

//VERSUS//

MUNCIPAL COORPORATION OF SEONI (M.P.) & Others - NON APPLICATNTS

AFFIDAVIT

I, Navendu Mishra, S/o Late Badri Prasad Mishra, Aged- 40 years approx., R/o. Girja Kund Subhash Ward, Seoni (M.P.) , Madhya Pradesh-480661 state on solemn affirmation as under:..

That being one of the Applicants in the aforesaid original application, I am well conversant with the facts and record of the case and therefore I am competent to swear this affidavit.

That I have read and understood the contents of the accompanying Interlocutory Application, which has been drafted as per my instructions and state that the contents thereof are true as per verification.

[Signature]
DEPONENT

VERIFICATION

I, the abovenamed deponent do hereby verify and declare that the contents of paras No.1 & 2 of my above affidavit are true to my knowledge. No part of it is false and nothing material has been concealed therefrom.

Verified at Seoni (M.P.) on this 12th, day of October 2023.

[Signature]
DEPONENT

